

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**DREAMVALLEY PROJECTS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Dreamvalley Projects Private Limited.
2.	Date of incorporation of corporate debtor	25-02-2009
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45208WB2009PTC133164
5.	Address of the registered office and principal office (if any) of corporate debtor	Room No. 803B, Cabin No. A, Shaila Tower, 8th Floor, J1/16, EP Block, Salt Lake, Sector V, Kolkata-700091.
6.	Insolvency commencement date in respect of corporate debtor	Order Pronounced on 18 <sup>th</sup> July, 2023 Order Received on 19 <sup>th</sup> July, 2023
7.	Estimated date of closure of insolvency resolution process	14 <sup>th</sup> Jan 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Neeraj Kejriwal Reg No: IBBI/IPA-001/IP-P00392/2017-2018/10710.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	P-178. CIT Scheme VI-M, 3rd Floor, Phoolbagan, Kolkata- 700054 West Bengal nkejriwal.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	P-178. CIT Scheme VI-M, 3rd Floor, Phoolbagan, Kolkata- 700054, West Bengal dreamvalley.cirp@gmail.com
11.	Last date for submission of claims	1 <sup>st</sup> August 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Dreamvalley Projects Private Limited on 18.07.2023.

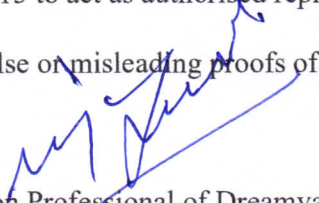
  


The creditors of Dreamvalley Projects Private Limited, are hereby called upon to submit their claims with proof on or before 01.08.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

  
Neeraj Kejriwal  
Interim Resolution Professional of Dreamvalley Projects Private Limited.  
Reg No: IBBI/IPA-001/IP-P00392/2017-2018/10710.  
Date: 21-07-2023  
Place: Kolkata